

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 390 OF 2017 &
IA NOS. 725 & 1063 OF 2017**

Dated: 20th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Punjab State Power Corporation Limited

.... Appellant(s)

Vs.

Patran Transmission Co. Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Manu Seshadri
Mr. Samarth Chowdhary

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.
Ms. Poonam Verma
Ms. Nishtha Kumar
Mr. Sohil Yadav for R-1

Mr. Sethu Ramalingam for R-2

Ms. Ranjana Roy Gawai
Mr. Vivek Kumar for R-20

Mr. Nikunj Dayal for R-24

Ms. Poorva Saigal
Mr. Shubham Arya for R-28

ORDER

Admit. Issue notice. Ms. Poonam Verma takes notice on behalf of Respondent No.1; Mr. Sethu Ramalingam takes notice on behalf of Respondent No.2; Ms. Ranjana Roy Gawai takes notice on behalf of

Respondent No.20; Mr. Nikvnj Dayal takes notice on behalf of Respondent No.24 and Ms. Poorva Saigal takes notice on behalf of Respondent No. 28 and they seek two weeks time to file reply. Dasti, in addition, is permitted.

List the application for stay for hearing on **16.01.2018**. In the meantime, learned counsel for the respondents may file reply on or before 04.01.2018 after serving copy on the other side. Rejoinder may be filed before the next date of hearing after serving copy on the other side.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd